

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:5098
ANSWERED ON:26.04.2013
SALE OF PETROL AND HSD
Singh Shri Uday Pratap

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether more than 30 per cent of sale amount of Petrol and High Speed diesel (HSD) goes to the Union/State/UT Exchequer in the shape of different taxes;
- (b) if so, the details thereof;
- (c) the total revenue earned by the Union and State/UT Governments during 2010-11 from the sale of these two items, State/UT-wise;
- (d) whether the Government has conducted any analysis regarding reducing the taxes to make the oil companies profitable; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SMT. PANABAAKA LAKSHMI)

(a) & (b): The details of taxes/ duties included in the Retail Selling Price (RSP) of Diesel and Petrol at Delhi effective 16.4.2013 is given below:

Share of taxes in RSP of Petrol and Diesel RSP effective 16.04.2013

	Petrol	Diesel		
	Rs.Ltr.	% in RSP	Rs.Ltr.	% in RSP
Total Price before	42.28		43.92	
Government Levies				
Less:UnderRecovery	(0.71)		6.42	
incurred by OMCs				
Price component realized	42.99	65.0%	37.50	77.0%
Custom duty#	0.82		0.86	
Excise Duty including	9.48		3.56	
Education Cess @ 3%				
Total Central Taxes	10.30	15.6%	4.42	9.1%
Price Charged to customer	53.29		41.92	
- Depot Price				
VAT (Including VAT on	11.01		5.66	
dealer commission)				
Total State Taxes	11.01	16.7%	5.66	11.6%
Total Taxes	21.31	32.2%	10.08	20.7%
Dealer Commission	1.79	2.7%	1.09	2.2%
RSP per litre (Rounded Up)	66.09	100.0%	48.67	100.0%

Petrol Price is decontrolled with effect from 26th June 2010. The price break up of petrol is as per IOCL.

Custom duty on petrol and diesel

(c): Union Government has collected ` 26,771 crore from the sale of Petrol and ` 30,412 crore from sale of HSD during 2010-11 as Central Excise Duty. Ministry of Finance has informed that Union Government does not maintain record of State/UT-wise Central Excise Duty collected by it.

(d) & (e): No specific analysis has been done on reducing the taxes to make the oil companies profitable. However, in general, among other factors, impact of taxes on all the stake holders including oil companies are taken into account before deciding any change in the tax rate.